

### असाधारण

### EXTRAORDINARY

भाग II --- खण्ड 1

PART II - Section 1

प्राधिकार से प्रकाशित

## PUBLISHED BY AUTHORITY

सं॰ 52]

नई दिल्ली, सोमवार, सितम्बर 27, 2010 / आश्विन 5, 1932

No. 52]

NEW DELHI, MONDAY, SEPTEMBER 27, 2010 / ASVINA 5, 1932

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

# MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 27th September, 2010/Asvina 5, 1932 (Saka)

The following Act of Parliament received the assent of the President on the 26th September, 2010, and is hereby published for general information:—

# THE INDIAN MEDICINE CENTRAL COUNCIL (AMENDMENT) ACT, 2010

No. 43 of 2010

[26th September, 2010.]

An Act further to amend the Indian Medicine Central Council Act, 1970.

BE it enacted by Parliament in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Medicine Central Council (Amendment) Act, Short title and 2010.

commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
- 2. In the Indian Medicine Central Council Act, 1970 (hereinafter referred to as the principal Act), in section 2, in clause (e), for the words "or Unani Tibb", the words, ", Unani Tibb or Sowa-Rigpa" shall be substituted.

Amendment of section 2.

3. In the principal Act, in section 3,--

Amendment of section 3.

- (a) for the words "and Unani" wherever they occur, the words ", Unani and Sowa- Rigpa" shall be substituted; and
- (b) for the words "or Unani", the words ",Unani or Sowa-Rigpa" shall be substituted.

48 of 1970.

Amendment of section 8.

4. In section 8 of the principal Act, in the proviso to sub-section (2), for the words "or Unani", the words ", Unani or Sowa-Rigpa" shall be substituted.

Amendment of section 9.

- 5. In section 9 of the principal Act,—
  - (A) for sub-section (1), the following sub-section shall be substituted, namely:—
    - "(1) The Central Council shall constitute from amongst its members,—
      - (a) a committee for Ayurveda;
      - (b) a committee for Siddha;
      - (c) a committee for Unani; and
      - (d) a committee for Sowa-Rigpa,

and each such committee shall consist of members elected under clause (a) or clause (b) or nominated under clause (c) of sub-section (1) of section 3 representing the Ayurveda, Siddha, Unani or Sowa-Rigpa system of medicine, as the case may be.";

- (B) in sub-section (2), for the words "and Unani", the words ", Unani and Sowa-Rigpa" shall be substituted;
- (C) in sub-section (3), for the words "or Unani", the words ", Unani or Sowa-Rigpa" shall be substituted.

Amendment of section 17.

6. In section 17 of the principal Act, in sub-section (2), in clause (a), for the words "physician or", the words "physician or Amchi or" shall be substituted.

Amendment of First Schedule.

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7. In the First Schedule to the principal Act, in paragraph 1, for the words "and Unani", the words", Unani and Sowa-Rigpa" shall be substituted.

V.K. BHASIN, Secy. to the Govt. of India.

### CORRIGENDA

In the Clinical Establishments (Registration and Regulation) Act, 2010 (23 of 2010), as published in the Gazette of India, Extraordinary, Part II, Section I, dated the 19th August, 2010 (Issue No. 31),—

- 1. At Page 4, line 14, for "sandards", read "standards".
- 2. At page 8, line 28 for "clincial", read "clinical".